

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Comp. App. (AT) (Ins) No. 435 of 2026

IN THE MATTER OF:

Bhavesh Ravindra Gokal, Director of Suspended Board of Directors of J.V. Gokal and Company Pvt. Ltd **...Appellant(s)**
Versus

Baghmari Tea Company Limited & Anr. **...Respondent(s)**

Present:

For Appellant : Mr. Sunil Fernandes, Sr. Advocate with Ms. Rahika Goel, Mr. Misbahul Haque, Advocates

For Respondents : Mr. Ayush Agarwala, Mr. Ashok Poranjpe, Ms. Mrunali Lanjeshwar, Ms. Mukti Heliwal, Advocates
Mr. Samaksh Goyal, Advocate for IRP

O R D E R
(Hybrid Mode)

10.03.2026 Ld. Counsel for Appellant submitted that amount claimed in Part IV was Rs. 1,90,76,987.50/-. Three Bank drafts for the aforesaid amount is being handed over to the Ld. Counsel appearing for the operational creditor.

2. Ld. Counsel for the operational creditor submitted that the receipt of the above amount is always without prejudice to contention and rights of both the Parties.

3. Ld. Counsel for Respondent submitted that Respondents are also entitled for cost and interest at least from the date of invoice.

4. Issue notice. Let reply, if any, be filed within two weeks. Rejoinder, if any, be filed within two weeks thereafter.

5. List this Appeal on **20/04/2026**.

6. In the meantime, in pursuance of the impugned order dated 19/02/2026 Committee of Creditors shall not be constituted.

**[Justice Ashok Bhushan]
Chairperson**

**[Barun Mitra]
Member (Technical)**

Prerana/md